

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RAHUL COMMERCE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	RAHUL COMMERCE PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	16th June, 1975
3.	Authority under which corporate debtor is Incorporated/ Registered	Registrar of Companies, Kolkata
4.	Corporate Identity No / Limited Liability Identification No. of Corporate Debtor	CIN - U63090WB1975PTC030074
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	D38(79), Rajdanga Nabapally, Kolkata -700107, West Bengal
6.	Insolvency Commencement date in respect of Corporate Debtor	16th March, 2020 (Vide order C.P.(IB) No.-1121/KB/2019 passed by Hon'ble NCLT, Kolkata Bench), received on 17th March, 2020
7.	Estimated date of closure of insolvency resolution process	11th September, 2020
8.	Name and Registration Number of the Insolvency Professional acting as interim Resolution Professional	NIHAR RANJAN NAYAK, Registration No. IBBI/IPA-001/IP-P00460/2017-18/10803
9.	Address and E-mail of the interim resolution professional, as registered with the Board	Address : Salarpuria and Partners, 7, Chittaranjan Avenue, 3rd Floor, Laha Paint House, Kolkata, West Bengal 700072, Email : banpur65@yahoo.co.in
10.	Address and E-mail to be used for correspondence with the interim resolution professional	Address : Salarpuria and Partners, 7, Chittaranjan Avenue, 3rd Floor, Laha Paint House, Kolkata, West Bengal 700072, Email : banpur65@yahoo.co.in
11.	Last date for submission of claims	30th March, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals Identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at :	Web link : http://ibbi.gov.in/home/downloads Physical Address : Not Applicable

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench, has ordered the commencement of a Corporate Insolvency Resolution Process of **Rahul Commerce Private Limited** vide its Order C.P.(IB)-1121/KB/2019 dated 16th March, 2020; which was received on 17th March, 2020.

The Creditors of **Rahul Commerce Private Limited**, are hereby called upon to submit their claims with proof on or before 30th March, 2020 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : NIHAR RANJAN NAYAK
Registration No. IBBI/IPA-001/IP-P00460/2017-18/10803

Date and Place : 19th March, 2020, Kolkata

